

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 105

IA-143/2024

In

IB-221(ND)/2023

IN THE MATTER OF:

Bank of Maharashtra

.... Petitioner/Applicant

Vs.

Mr. Navinder Singh Soin

.... Respondent

Order under Section 95 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 12.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : CS Gaurav Joshi
For the PG : Mr. Abhishek Naik Adv.

ORDER

IA-143/2024

CS Gaurav Joshi appears for the Resolution Professional.

Ld. Counsel appearing for Personal Guarantor has fairly submitted that the Personal Guarantor admits the liability.

We direct the Personal Guarantor to file an affidavit to that effect within 10 days.

List the matter for arguments **on 06.08.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)